

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**(IB)-398(PB)/2022**

**IN THE MATTER OF:**

Kissan Impex Private Limited	....	Petitioner(s)
Vs		
Prem Chand Garg	....	Respondent(s)

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Ms. Aastha Agarwal, Adv. Mr. Manoj Sehgal, RP  
For the Respondent : Mr Rahul Gupta, Advocate

**ORDER**

The RP Mr. Manoj Sehgal along with his Counsel Ms. Aastha Agarwal appeared physically and sought some time to set right their records and present the case on the next date of hearing.

At the request, list the matter **on 07.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**